

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1543 of 1997

New Delhi, this the 4th day of July, 1997.

Hon'ble Mr. N. Sahu, Member(A)

Shyam Lal
S/o Shri Roshan Lal
R/o I.P. Power House,
Jhuggi Jhopri Area,
New Delhi

...Applicant

(By Advocate : Shri A.K. Bhardwaj)

Versus

Union of India : Through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi
2. The Divisional Personnel Officer,
Northern Railway,
DRM Office,
Paharganj,
New Delhi
3. The Path Way Inspector(Construction)
Metropolitan Transport Project,
Railway,
Inderprastha Power House,
New Delhi

...Respondents

(By Advocate : None)

ORAL (ORAL)

Hon'ble Mr. N. Sahu, Member(A)

It is mentioned in the application that the applicant was engaged as a casual labour under the Path Way Inspector (Inspection), Metropolitan Project, Delhi in the year 1981 with effect from 01.08.1981 and he was continued in service till 31.12.1981. In support thereof he has filed a record of service of casual labour enclosing an Identity Card and also the period of service rendered which is 147 days. The simple grievance of the applicant is that his name does not figure in the Live Casual Register. In order

to know the reasons he claims that he has filed an undated representation to the Divisional Personnel Officer, Northern Railway (Respondent No.2). This application can be disposed of by issuing suitable directions to respondent No.2 in this regard. Respondent No.2 shall, on the receipt of a proper representation within a week of the date of receipt of this order, verify the claims made in this OA, a copy of which shall be enclosed and communicated to Respondent No.2; and communicate to the applicant as to whether he is eligible for inclusion in the Live Casual Register. The representation can be disposed of within a period of six weeks.

OA is disposed of as above. No costs.

N. SAHU
(N. SAHU)
Member(A)

/Skant/